

SUPREME COURT OF INDIA

This relates to the proposal for appointment of following four Advocates as Judges of the Delhi High Court:

1. Shri Krishnendu Datta
2. Shri Saurabh Kirpal
3. Ms. Priya Kumar, and
4. Shri Sanjoy Ghose.

The recommendation made by the Collegium of the Delhi High Court on 13th October, 2017, for elevation of nine Advocates including the above-named four Advocates was considered by the Supreme Court Collegium on 4th September, 2018 when it was decided to defer consideration of the proposal for elevation of the above-named four Advocates.

For purpose of assessing merit and suitability of the above-named recommendees for elevation to the High Court, we have carefully scrutinized the material on record as well as the observations made by the Department of Justice in the file.

As regards S/Shri (1) Krishnendu Datta, and (2) Saurabh Kirpal, consideration of their proposal for elevation is deferred for the present and would be taken up after 2/3 weeks.

Having regard to all relevant factors and material on record, the Collegium is of the considered view that the proposal for elevation of (1) Ms. Priya Kumar, and (2) Shri Sanjoy Ghose, Advocates, deserves to be remitted to the Chief Justice of Delhi High Court. The Collegium recommends accordingly.

(Ranjan Gogoi), C.J.I.

(A.K. Sikri), J.

(S.A. Bobde), J.

January 16, 2019.